E-File No. RCD-12005/1/2021-Regulatory-FSSAI-Part(2) (E-1638)

Food Safety and Standards Authority of India

(A Statutory body under Ministry of Health and Family Welfare)

(Regulatory Compliance Division)

FDA Bhavan, Kotla Road, New Delhi-110002

Dated, the March, 2024

Order

Subject: Food Product category for 'Edible Dried Fruits/ Vegetable Seeds' for the purpose of Licensing through FoSCoS-reg.

FSSAI is in receipt of representation regarding seeking the correct categorization of 'Watermelon Seeds' under Food Safety and Standards Regulation (FSSR).

2. In this regard, it is clarified that, at present, there is no specific standard for 'Watermelon Seed' or any other Edible Dried Fruits/ Vegetable Seeds has been laid down under FSSR. However, the matter has been examined by FSSAI and as an interim measure to safeguard the interest of consumers, it has been decided that the following Product Names will be added in FoSCoS for the purpose of licensing of Edible Dried Fruits/ Vegetable Seeds -

S.No	Product Name	Food Product Category
01	Edible Dried Seeds obtained	4.1.2.2 [Dried fruits, nuts and seeds]
	from Fruits	
02	Edible Dried Seeds obtained from	4.2.2.2 [Dried vegetables (including mushrooms
	Vegetables	and fungi, roots and tubers, pulses and legumes,
		and aloevera) seaweeds, nuts and seeds

- 3. Food Businesses may apply under the General Manufacturing Kind of Business for the said categories, till such time specific standard is notified by the Food Authority.
- 4. This issues with the approval of the Chairperson, FSSAI.

Ajeet\\$ingh)

Jt Director

(Regulatory Compliance Division)

To

- 1. All Food Business Operators/ Food Importers/ Stakeholders / Food Safety Mitra
- 2. Commissioners of Food Safety of all States/UTs,
- 3. All Regional Directors, FSSAI
- 4. All Central Licensing Authorities/Authorized Officers, FSSAI
- 5. IT Division for making necessary addition in the product list of FoSCoS and uploading of order on FSSAI's website.

Copy to:

- 1. PS to CEO, FSSAI
- 2. PS to ED [CS]